

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB) 440(ND) 2017**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
27.11.2017**

**NAME OF THE COMPANY: Tripat Kaur Vs. Caliber Associates Pvt Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

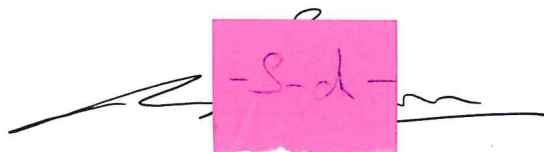
For the Petitioner: Mr. R.K. Gupta, Advocate

For the Respondent: Ms. Ridhima Gulati, Ms. Manisha Chaudhary,  
Mr. Karan Malhotra, Advocates

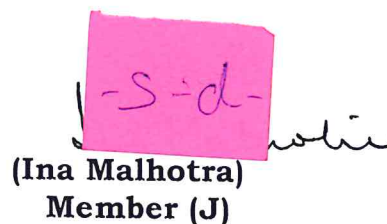
**ORDER**

It is submitted by the Ld. Counsel for the Respondent that they are taking steps to make payment, specially in view of the Contempt Petition which is being adjudicated upon by the Hon'ble NCLAT.

At the request of the Ld. Counsel for the Respondent adjourned to 8<sup>th</sup> December, 2017.



**(S. K. Mohapatra)  
Member (T)**



**(Ina Malhotra)  
Member (J)**